

Setting up of a Public Sector Industry in Bijapur, Karnataka

2251. **SHRI K. B. CHOUDHARI:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have any proposal to establish a major central public sector undertaking in Bijapur district, Karnataka; and

(b) if so, details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) and (b). Decisions in regard to the locations of Central Public Sector Projects are based on techno-economic considerations. However, the Sixth Five Year Plan (1980-85) is under formulation and as such the details of the industrial development programme in the country, including those in the State of Karnataka, during this Five Year Plan period have not as yet been finalised.

Central approval to "The Compulsory Screening of West Bengal Films Bill, 1979"

2252. **PROF. RUP CHAND PAL:**
SHRI JYOTIRMOY BOSU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Bill called "The Compulsory Screening of West Bengal Films Bills, 1979" is awaiting clearance from several Ministries of the Central Government for a long time; and

(b) if so, the reasons for the delay in the clearance of the above Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) The Compulsory Screening of West Bengal Films Bill, 1979 was received as a draft Bill for previous sanction of the President under proviso to Article 304(b) of the Constitution before its introduction in the State Legislature. The Bill proposes to impose restrictions on the freedom of trade and commerce or inter-

courses within the State and various constitutional and legal issues are involved. These are being considered.

Patents obtained by Defence Research Organization

2253. **SHRI K. T. KOSALRAM:** Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that during the past 30 years only 6 patents have been obtained by 35,000 scientists working in Defence Research and Development Organisation; and

(b) if so, the steps being taken to improve the research effort in the Defence Research Organisation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b) No, Sir. The primary role of Defence Research and Development Organisation (DRDO) is to design and develop weapons and equipment required by the Services for which it is not a practice to obtain patents. However, some items which have civil application also, have been patented. 101 patents have so far been obtained by DRDO of such items.

Maharashtra-Karnataka Boundary disputes

2254. **SHRI A. T. PATIL:**
SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state what steps Government propose to take for early solution of the Maharashtra-Karnataka boundary dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): The Maharashtra-Karnataka boundary dispute can be resolved only with the willing cooperation of the State Governments concerned and toward, this and the Central Government will be glad to extend all assistance to the State Governments.